

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

6. IA 3126(MB)2024
IN
C.P. (IB)/919(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: State Bank Of India
Vs
Lalit Mishra

Section 95(1) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Mahesh Sureka, Resolution Professional present in person through physical mode.
IA-3126/2024
2. This is an Application filed under Rule 11 of NCLT Rules, 2016 by the Resolution Professional seeking place on record the Second Periodic Progress Report. The same is taken on record to that effect.
3. In view of afore-stated, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)